### GOVERNMENT OF INDIA MINISTRY OF PANCHAYATI RAJ LOK SABHA UNSTARRED QUESTION NO. 3074 TO BE ANSWERED ON 04.08.2016

### **DELEGATION OF POWER TO PANCHAYATS**

#### † 3074. SHRI SATISH CHANDRA DUBEY

Will the Minister of PANCHAYATI RAJ be pleased to state:

- (a) whether delegation of powers to the panchayats has not been successful and desired results have not been achieved in this regard;
- (b) if so, the State-wise details thereof including Bihar along with the reasons therefor, and
- (c) the steps being taken by the Government in this regard?

### ANSWER

# MINISTER OF STATE FOR PANCHAYATI RAJ (SHRI PARSHOTTAM RUPALA)

(a) & (b): Under Article 243G of Part IX of the Constitution, State Legislatures are to endow, to the Panchayats with powers and authority to enable them to function as institutions of local self-governance. Article 243G allows discretion to the States in the matter of devolution of powers to Panchayats. The States vary significantly in the extent to which they have devolved powers to the Panchayats to plan, implement and monitor schemes for economic development and social justice. The status of devolution of powers to Panchayats, State-wise, including Bihar is at **Annexe**. States also vary in the extent to which they have built the capacities of Panchayats in the discharge of the devolved powers.

(c) The Ministry of Panchayati Raj has continuously persuaded the State Governments to devolve powers to the Panchayats and has also provided assistance to the States/UTs for capacity building of Panchayats to enable them to perform devolved functions effectively and efficiently. The Ministry of Panchayati Raj also recognizes and incentivises the States/UTs for devolution of powers to Panchayats and awards the best performing Panchayats in each State.

### Annexe

# Annexe referred to in part (a) & (b) of Lok Sabha Unstarred question no. 3074 to be answered on 04.08.2016

## Status of devolution of departments/subjects with funds, functions and functionaries to the Panchayati Raj Institutions for States/UTs

SI.	State/UT	No. and names of the Departments/subjects Transferred to Panchayats with respect to			
No		Funds	Functions	Functionaries	
1.	Andaman & Nicobar Islands	Grant-in-aid is released to PRI's to discharge their functions	All the functions (29 subjects) have been transferred to the PRIs	639 functionaries of various departments have been transferred to the PRIs.	
2.	Andhra Pradesh	Only Gram Panchayats (GPs) are empowered to collect taxes. Governments Orders (GOs) issued for devolving funds of 10 departments.	22 GOs issued during 1997-2002. Further, 10 line departments have devolved certain powers to PRIs.	Functionaries are under the administrative control of their respective line departments but they are partially accountable to PRIs.	
	Arunachal Pradesh	PRIs do not collect taxes. Transfer of funds by departments has not taken place.	29 subjects have been devolved. GOs covering 20 departments have been issued, but not yet implemented.	Functionaries have not been transferred.	
3.			PRIs can exercise the powers of supervision and monitoring the implementation of plans in respect of all subjects coming under their respective jurisdiction.		
4.	Assam	PRIs are empowered to collect taxes but cannot enforce. Main source of revenue is lease rent from markets, river banks and ponds.	Activity-mapping done for 23 subjects. But GOs have been issued only for 7 subjects by 6 departments.	There has been very minimal devolution of functionaries. Officials continue to report to departments.	
5.	Bihar	No taxes are collected by PRIs.	Activity Mapping of 20 Departments have been completed regarding the 29 subjects listed in the 11 <sup>th</sup> Schedule of the Constitution and accordingly, all concerned Departments have issued orders delegating powers to the Panchayats.	Departmental staff are answerable to departments. Angandwadi workers, teachers and health workers are appointed by PRIs.	
6.	Chhattisgar h	GP is authorized to collect various types of taxes. Funds for 12 departments have been devolved.	Activity Mapping of 27 matters has been undertaken. GOs not issued.	Panchayat make recruitments for 9 departments.	
7.	Goa	Panchayats levy 11 types of taxes. Untied funds are given to Panchayats.	18 matters are devolved to GPs, while 6 are devolved to ZPs.	PRIs have their own core staff for the execution of works.	
8.	Gujarat	8 major taxes are collected by PRIs. In 2008-09, 13 departments allocated funds to PRIs.	14 functions have been completely devolved and 5 are partially devolved.	GOs have been issued for devolution of functionaries for 14 functions.	
9.	Haryana	GPs generate revenue from lease of Panchayat land, liquor cess	Panchayati Raj Act devolves 29 functions. GOs have been issued	There is no significant devolution of functionaries.	

		and rental of Panchayat for premises.	or 10 deptts.			
10.	Himachal Pradesh	Only GP is empowered to levy 2	7 out of 29 subjects have been evolved to PRIs.	Functionaries have not been transferred to PRIs.		
11.	J&K	State Govt. has issued GO notifying activity mapping. Funds have been devolved in a limited sense. Functionaries have been identified in the Activity Mapping document who will assist Panchayats in carrying out assigned functions but have not been transferred.				
12.	Jharkhand	Elections to PRIs were held in 2010 for the first time since 73 <sup>rd</sup> CAA came into force. Three departments, namely, Agriculture, Social Welfare and Primary Education have devolved functions to PRIs by Departmental Notification.				
13.	Karnataka	PRIs collect 7 types of taxes Panchayati Raj Act provides th mandatory transfer for untied funds t PRIs.	e subjects to PRI by notify	ying function under dual control of the Deptts. concerned and the PRIs.		
14.	Kerala	GPs have tax domain of 9 types of taxes. Untied funds and funds for specifi purposes by deptts are given to PRIs.	functions done and activ c devolved to Panchayats.	Ũ		
15.	Madhya Pradesh	GPs are empowered to collect taxes Funds for 13 departments covering 1 matters are released to PRIs.	s. GOs containing the Acti	tters departments have been		
16.	Maharashtra	ZP and GP collect taxes. Grants for 11 departments are transferred t PRIs.	5	ects, employees at all levels are		
17.	Manipur	Five Departments have issued GO transferring funds to PRIs.	GOs have been issued devolutions related to departments.	ving 5 Departments have issued 22 GOs transferring functionaries to PRIs.		
18.	Orissa	PRIs collect 6 types of taxes. There i no clear devolution of untied funds.	subjects.	accountable to PRIs.		
19.	Punjab	Main source of income of GP is from auction of Panchayat land. There is n clear devolution of funds.		<ul><li>key No functionaries have been</li><li>transferred to PRI by line</li><li>departments.</li></ul>		
20.	Rajasthan	5 departments have issued GO transferring funds to PRIs up t district level. 10% untied fund t PRIs.	o transferred all functions up	Fresh level to PRIs.		
21.	Sikkim	PRIs do not collect taxes. Funds ar being transferred by 17 departments 10% of total fund of each departmer is given to Panchayats. Untied fund are given to PRIs.	e All 29 subjects are devolved per legislation. Activity Map thas been conducted for	ping control of PRIs, but 20 Panchayats exercise limited		
22.	Tamil Nadu	Only village Panchayats have th power to levy taxes. 9% of the State own tax revenue devolved to Loca Bodies, of which rural local bodie will receive 58% share.	s delegated supervision al monitoring powers of 29 sub	and devolution of functionaries.		
23.	Telengana	Certain Powers have been delegated to PRIs in respect of 10 Departments namely: Agriculture & Agriculture Extension, Animal Husbandry Dairy & Poultry, Fisheries, Rural Development, Drinking Water & Sanitation, Primary Secondary & Adult Education, Health PHC Dispensaries & Family Welfare, Social Welfare, Backward Class Welfare and Women & Child Development.				

24.	Tripura	Part funds related to PWD Department, primary schools and Social Welfare and social education department and pension funds have been transferred to the Panchayats. Untied funds are also transferred to PRIs.	So far GOs have been issued devolving irrigation schemes, primary schools and activities related to adult and non-formal education, women and child development and social welfare.	Functionaries of 5 subjects for which functions have devolved, have been transferred to Panchayats.
25.	Uttar Pradesh	All 3 tiers have the power to collect taxes.	16 subjects relating to 12 departments have been devolved to PRIs.	PRIs do not have control over functionaries.
26.	Uttarakhand	Only ZPs collect taxes. Funds are made available to PRIs for activities for only 3 functions.	Master GO on transferring financial and administrative powers on 14 subjects has been issued in 2003.	Supervisory role over functionaries related to 14 subjects.
27.	West Bengal	GPs can impose and realize taxes. Untied funds are allocated under the TFC grant as well as SFC grant. 5 departments have opened Panchayat Window in their budgets.	State Govt. agrees with transfer of these 28 subjects. 14 departments have so far issued matching GOs transferring 27 subjects.	The Panchayat employees have been made into different district cadres. Other than the posts created in the Panchayat bodies, 7 departments of the State Govt. have devolved functionaries
28.	Daman & Diu	Not available	12 subjects are fully devolved and 10 subjects are partially devolved.	Functionaries for 13 departments have been transferred to PRIs.
29.	Puducherry	Panchayats collect taxes and receive funds from the state budget under the community development sector.	22 functions have been devolved to the PRI.	Devolution of functionaries has not been done yet.
30.	Lakshadwee p	Entire Plan and Non Plan budget required for Schemes and Programs being implemented by 5 departments viz Education, Medical & Health Services, Fisheries, Animal Husbandry, and Agriculture is transferred to the District Panchayat and Village (Dweep) Panchayats.	All Schemes and programmes being implemented by five major departments, viz Education, Medical & Health Services, Fisheries, Animal Husbandry, and Agriculture have been transferred to the PRIs w.e.f 1 <sup>st</sup> April 2010.	Entire establishments of five major departments, viz Education, Medical & Health Services, Fisheries, Animal Husbandry, and Agriculture except Director and few staff have been transferred to District Panchayat and Village (Dweep) Panchayats.
31.	Chandigarh		A committee constituted by the Chandigarh Administration recommended transfer of some functions of 12 Departments. However, the State Govt. felt that such an exercise of devolving the functions to PRIs would only be an interim measure because fast urbanization would result in villages becoming part of Municipal Corporation in near future.	

Note: Mizoram, Meghalaya and Nagaland are exempt.

• Delhi has no Panchayats.

• Information is not available for UT of Dadra & Nagar Haveli.